

পঞ্জীভুক্ত নম্বৰ - ৭৬৮/৯৭

Registered No. - 768/97



অসম ৰাজপত্ৰ

# THE ASSAM GAZETTE

অসাধাৰণ

**EXTRAORDINARY**

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

**PUBLISHED BY AUTHORITY**

নং ৪১ দিশপুৰ, শুক্ৰবাৰ, ৩০ মাৰ্চ, ২০০৭, ৯ চিত্ৰ, ১৯২৯ (শক)  
No.81 Dispur, Friday, 30th March, 2007, 9th Chitra, 1929 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

**NOTIFICATION**

The 29th March, 2007

**No. LGL.24/98/90.--** The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. VII OF 2007

(Received the assent of Governor on 28th March, 2007)

**THE ASSAM TEA PLANTATIONS PROVIDENT FUND AND PENSION FUND  
AND DEPOSIT LINKED INSURANCE FUND SCHEME  
(AMENDMENT) ACT, 2007**

AN

ACT



further to amend the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955.

**Preamble**

Where as it is expedient further to amend  
The Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam  
Act X  
of 1955

It is hereby enacted in the Fifty-eighth Year of the Republic of India as follows:-

**Short 1.  
title, extent  
and comm.  
encement**

- (1) This Act may be called the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme (Amendment) Act, 2007.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment 2. In the principal Act, in section 7, -  
of Section**

7

- (i) in sub-section (1), -
  - (a) for the words "six months" occurring between the words "to" and "or", the words "one year" shall be substituted ;
  - (b) for the words "one thousand", occurring between the words "to" and "rupees", the words "five thousand" shall be substituted ;
- (ii) in sub-section (1A), -
  - (a) in the first paragraph, for the words "six months", occurring between the words "to" and "but", the words "three years" shall be substituted ;
  - (b) in clause (a), for the words "three months", occurring between the words "than" and "in" the words "one year and a fine of rupees ten thousand" shall be substituted ;
  - (c) in clause (b), for the words "one month", occurring between the words "than" and "in", and for the words "two thousand", occurring between "to" and "rupees" the words "six months" and "five thousand" respectively shall be substituted;
- (iii) in sub-section (2), for the words "six months" occurring between the words "to" and "or" and for the words "one thousand" occurring between the words "to" and "rupees", the words "one year" and "four thousand" respectively shall be substituted.

**Amendment 3.  
of section 7A**

In the principal Act, in section 7 A, for the portion beginning with the words "one year" and ending with the words "four thousand rupees", the words "five years but which shall not be less than two years and shall also be liable to a fine which may extend to twenty five thousand rupees" shall be substituted.

**MOHD. A. HAQUE,**  
Secretary to the Government of Assam,  
Legislative Department, Dispur.